

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.67/2004

Thursday this the 20th day of October, 2005.

CORAM:

**HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. N. R. RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

S.G.Madhavan,
Junior Engineer(Civil),
Broad Casting Corporation of India,
Civil Construction Wing, AIR & TV,
CSEZ, Kakkanad, Cochin-37. Applicant

(By Advocate Shri Vinod Chandran K.)

Vs.

1. Union of India, represented by its secretary, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, North Block, New Delhi-110001.
2. Prasar Bharathi (Broad Casting Corporation of India) All India Radio, Parliament Street, New Delhi-110 001. represented by its Director General.
3. The Executive Engineer (Civil), Office of the Executive Engineer (Civil), Civil Construction Wing, Prasar Bharathi, All India Radio, Kakkanad P.O., Kochi-30. Respondents

(By Advocate Shri Varghese P.Thomas, ACGSC)

The application having been heard on 20.10.05
the Tribunal on the same day delivered the following:

ORDER (Oral)

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER

Since the M.A.950/05 seeking permission to withdraw the O.A. has been allowed, O.A. is dismissed as withdrawn, with liberty to the applicant to file fresh O.A. if there is any further grievance for redressal.

Dated the 20th October, 2005.

**N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER**

**K.V.SACHIDANANDAN
JUDICIAL MEMBER**